

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP (IB) No. 219/Chd/Pb/2023

IN THE MATTER OF:

Rahuljit Singh Sidhu

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Varun Garg, Advocate

For the Canara Bank : Mr. Rakshit Gupta, Advocate

ORDER

It is seen that objections have not been filed by the Canara Bank despite last opportunity granted on the last date of hearing. Canara Bank is directed to file objections, if any, within one week with a copy in advance to the counsel opposite subject to payment of cost of Rs. 10,000/- to be deposited in Prime Minister's National Relief Fund. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 19.08.2024.

-sd-

(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)

SM